

The Bombay Prevention of Gambling Act, 1887

GOVERNMENT OF GUJARAT

LEGISLATIVE AND PARLIAMENTARY AFFAIRS DEPARTMENT

Bombay Act No. IV of 1887

The Bombay Prevention of Gambling Act, 1887

(As modified upto the 31st August, 2007)

THE BOMBAY PREVENTION OF GAMBLING ACT, 1887.
(Bom. Act. No. IV of 1887)

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BOMBAY ACT NO. IV OF 1887.¹

[THE BOMBAY PREVENTION OF GAMBLING ACT, 1887.]⁺
[5th January, 1888.]

Repealed in part by Act 16 of 1895.

Amended by Bom. 1 of 1890;

Amended by Bom. 1 of 1910.

Amended by Bom. 6 of 1919.

Amended by Bom. 5 of 1922.

Amended by Bom. 5 of 1926.

Amended by Bom. 14 of 1929.

Amended by Bom. 3 of 1931

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Adapted and modified by the Adaptation of Indian Laws Order in Council.

Amended by Bom. 2 of 1941.*

Amended by Bom. 17 of 1945.**

Amended by Bom. 37 of 1947.

Amended by Bom. 60 of 1954.

Adapted and modified by the Bombay Adaptation of Laws (State and Concurrent Subjects) Order, 1956.

Amended by Bom. 14 of 1959.

Amended by Bom. 56 of 1959.

Adapted and modified by the Gujarat Adaptation of Laws (State and Concurrent Subjects) Order, 1960.

Amended by Guj. 32 of 1964.

Amended by Guj. 16 of 1972.

Amended by Guj. 20 of 1990

Amended by Guj. 4 of 2003.

An Act to consolidate and amend the law for the prevention
of Gambling in the ²[State] of Bombay.

WHEREAS it is expedient to consolidate and amend the law for the pre-
vention of gambling in the ²[State] of Bombay; It is enacted as follows :—

Preamble.

1. This Act may be cited as the Bombay Prevention of Gambling Act, 1887.

Short title.

³[It extends to the whole of the ⁴[State of Gujarat.]

Extent.

2. [Repeal of enactments.] Rep. Act XVI of 1895.

3. ⁵[In this Act "gaming" include wagering or betting except wagering or batting
upon a horse-race when such wagering or betting takes place—

"Gaming" defin.

(a) on the day on which such race is to be run, and

(b) in an enclosure which the licensee of the race-course, on which such race
is to be run, has set apart for the purpose under the terms of the licence issued
under section 4 of the Bombay Race-Courses Licensing Act, 1912⁶, in respect
of such race-course, and

⁷[(c) between any individual in person, being present in the enclosure, on the
one hand, and such licensee or other person licensed by such licensee in terms
of the aforesaid licence on the other hand ⁸[or between any number of
individuals in person in such manner and by such contrivance as may be
permitted by such licence;

but does not include a lottery.

Any transaction by which a person in any capacity whatever employs another in any capacity whatever or engages for another in any capacity whatever to wager or bet whether with such licensee or with any other person shall be deemed to be "gaming" : Provided, nevertheless, that such licensee may employ, servants and persons may accept service with such licensee, or wagering or betting in such manner or by such contrivance as may be permitted in such licence. ⁹[The collection or soliciting of bets, receipt or distribution of winnings or prizes in money or otherwise in respect of wagering or betting or any act which is intended to aid or facilitate wagering or betting or such collection, soliciting, receipt or distribution shall be deemed to be "gaming".]

¹⁰[In this Act the expression "instruments of gaming" includes any article used ¹¹[or intended to be used] as a subject or means of gaming ¹²[¹³*any documents used ¹¹[or intended to be used] as a register or record or evidence of any gaming] ¹⁴[the proceeds of any gaming, and any winnings or prizes in money or otherwise distributed or intended to be distributed in respect of any gaming.]

"Instruments of gaming" defined.

¹⁵[In this Act, 'common gaming-house' means—

"Common gaming house" defined.

(i) in the case of gaming—

(a) on the market price of cotton, opium or other commodity or on the digits of the number used in stating such price, or

(b) on the amount of variation in the market price of any such commodity or on the digits of the number used in stating the amount of such variation, or

(c) on the market price of any stock or share or on the digits of the number used in stating such price, or

(d) on the occurrence or non-occurrence of rain or other natural event, or

(e) on the quantity of rainfall or on the digits of the number used in stating such quantity, ¹⁶[or]

¹⁷[(f) on the pictures, digits or figures of one or more playing cards or other documents or objects bearing numbers, or on the total of such digits or figures, or on the basis of the occurrence or non-occurrence of any uncertain future event or on the result of any draw, or on the basis of the sequence or any permutation or combination of such pictures, digits, figures, numbers, events or draws;]

any house, room or place whatsoever in which such gaming takes place or in which instruments of gaming are kept or used for such gaming;

(ii) in the case of any other form of gaming, any house, room or place whatsoever in which any instruments of gaming are kept or used for the profit or gain of the person owning, occupying, using or keeping such house, room or place by way of charge for the use of such house, room or place or instrument or otherwise howsoever.

In this Act, "place" includes a tent, enclosure, space, vehicle and vessel.]

'Place' defined.

¹⁸[3A. (1) Whoever prints or publishes in any manner whatsoever any ¹⁹[pictures, digits or figures or combination of pictures, digits or figures] relating to *Worli Matka* or any other form of gaming under the heading "*Shubha Rashi*" or by adopting any other form or device, or disseminates or attempts to disseminate or abets dissemination of information relating to such ¹⁹[pictures, digits or figures or combination of pictures, digits or figures] shall be punishable with imprisonment which may extend to six months and with fine which may extend to one thousand rupees.

Punishment for printing or publishing ^{18A}[pictures, digits or figures] relating to *Worli Matka* or other form of gaming.

(2) Where any person is accused of an offence under sub-section (1), any digits or figures or combination of digits or figures in respect of which the offence is alleged to have been committed shall be presumed to relate to *Worli Matka* gaming or some other form of gaming unless the contrary is proved by the accused.]

4. ²⁰[(1) Whoever—
(a) ²¹[opens, keeps or uses any house, room or place], for the purpose of a common gaming-house,

Keeping common gaming house.

(b) being the owner or occupier of any such house, room or place knowingly or wilfully permits the same to be opened, occupied, kept or used by any other person for the purpose aforesaid,

(c) has the care or management of, or in any manner assists in conducting the business of, any such house, room, or place opened, occupied, kept or used for the purpose aforesaid,

(d) advances or furnishes money for the purpose of gaming with persons frequenting any such house, room or place,

²²[shall, on conviction, be punishable with imprisonment ²³[which may extend to two years] and with fine:

Provided that—

(a) for a first offence such imprisonment shall not be less than ²⁴[three months and fine shall not be less than five hundred rupees];

(b) for second offence such imprisonment shall not be less than ²⁵[six months and fine shall not be less than one thousand two hundred rupees]; and

(c) for a third or subsequent offence such imprisonment shall not be less than ²⁶[one year and fine shall not be less than two thousand rupees.]]

²⁷[(2) Nothing contained in the provisions of the Probation of Offenders Act, 1958 or in sub-sections (1), (4), (5) and (6) of section 360 of the Code of Criminal Procedure, 1973 shall apply to any person convicted under this section.]

5. ²⁸[Whoever is found in any common gaming-house gaming or present for the purpose of gaming, ²⁹[shall, on conviction, be punishable with imprisonment ³⁰[which may extend to nine months] and with fine:

Gaming in common gaming houses.

Provided that—

(a) for a first offence such imprisonment shall not be less than ³¹[two months and fine shall not be less than three hundred rupees];

(b) for a second offence such imprisonment shall not be less than ³²[four months and fine shall not be less than three hundred rupees]; and

(c) for a third or subsequent offence such imprisonment shall not be less than ³³[nine months and fine shall not be less than three hundred rupees.]]] Any person found in any common gaming-house during any gaming ³⁴* * therein shall be presumed, until the contrary ³⁵[is

proved], to have been there for the purposed.

Seizure of register, record or writing by certain police officers.

³⁶[5A. Where—

(i) in any area for which a Commissioner of Police has been appointed, a police officer not below the rank of a Deputy Commissioner of Police, and

(ii) elsewhere, a police officer not below the rank of a Deputy Superintendent of Police,

is of the opinion that any register, record or writing of any kind whatsoever which contains ³⁷[pictures, digits or figures or combination of pictures, digits or figures] relates to *Worli Matka* gaming or some other form of gaming, he shall be entitled to seize the same, and such register, record or writing shall be presumed to be an instrument of gaming unless it is shown by the person from whom it is seized that it is a register, record or writing of any transaction in connection with a lawful trade, industry, business, profession or vocation or of any lawful personal transaction of any person or it is otherwise not an instrument of gaming.]

Entry, search, etc. by police officers in gaming.

³⁸[6. ³⁹[(1) It shall be lawful for a Police Officer—

⁴⁰[(ia) in any area of the State, not below the rank of Sub-Inspector of Police, authorised in each case by special warrant issued by the Additional Director General of Police (Law and Order) or whoever is holding that post in any rank or Additional Director General of Police C.I.D. (Crime); and

(ib) in any area of police range not below the rank of Sub-Inspector of Police, authorised in each case by special warrant issued by the Special Inspector General of Police or Deputy Inspector General of Police appointed for the respective police range; and]

(i) ⁴¹[in any area for which a Commissioner of Police has been appointed] not below the rank of a ^{42**} Sub-Inspector and either empowered by general order in writing ⁴³[by the Commissioner of Police or authorised in each case by special warrant issued by any police officer not below the rank of Deputy Commissioner of Police or, as the case may be, Superintendent of Police], and

(ii) elsewhere not below the rank of a Sub-Inspector of Police authorised by special warrant issued in each case ⁴⁴[by a District Magistrate or Sub-Divisional Magistrate or by a Taluka Magistrate specially empowered by the State Government in this behalf or by] ⁴⁵[a District, Additional, Assistant or Deputy Superintendent of Police], ⁴⁶[and]

⁴⁷[(iii) without prejudice to the provision in clause (ii) above, in such other area as the State Government may, by notification in the *Official Gazette*, specify in this behalf, not below the rank of a Sub-Inspector and empowered by general order in writing issued by the District Magistrate.]

(a) to enter, with the assistance of such persons as may be found necessary, by night or by day, and by force, if necessary, any house, room or place which he has reason to suspect is used as a common gaming-house,

(b) to search. all parts of the house, room or place which he shall have so entered, when he shall have reason to suspect that any instruments of gaming are concealed therein, and also the persons whom he shall find therein whether such persons are then actually gaming or not,

(c) to take into custody and bring before a Magistrate all such persons,

(d) to seize all things which are reasonably suspected to have been used or intended to be used for the purpose of gaming and which are found therein:

Provided that no officer shall be authorised by special warrant ⁴⁸[unless the authority competent to so authorise under sub-section (1) is satisfied], ⁴⁹* * * upon making such inquiry as he may think necessary, that there are good grounds to suspect the said house, room or place to be used as a common gaming-house.]

⁵⁰[(2) Notwithstanding anything contained in any law for the time being in force, no search made under this section shall be deemed to be illegal by reason only of the fact that the witnesses (if any) of the search were not inhabitants of the locality in which the house, room or place searched is situate.]

⁵¹[6A. If any person found in any common gaming-house, entered by any Magistrate or Officer of Police under the provisions of this Act, upon being arrested by any such officer or upon being brought before any Magistrate, and on being required by such Officer or Magistrate to give his name and address refuses or neglects to give the same or gives any false name or address, he shall, on conviction, be punished with a fine not exceeding one thousand rupees and on the non-payment of such fine, or in the first instance if to the Court passing the sentence it shall seem fit, with imprisonment for a period not exceeding four months.]

Punishment for giving false names and addresses.

⁵²[7. When any instrument of gaming has been seized in any house, room or place entered under section 6 or about person of any one found therein, and in the case of any other thing so seized if the court is satisfied that the Police Officer who entered such house, room or place had reasonable grounds for suspecting that the thing so seized was an instrument of gaming, the seizure of such instrument or thing shall be evidence, until the contrary is proved, that such house, room or place is used as a common gaming-house and the persons found therein were then present for the purpose of gaming, although no gaming was actually seen by the Magistrate or the Police Officer or by any person acting under the authority of either of them] :

Presumptive proof of keeping or gaming in common gaming house.

⁵³[Provided that the aforesaid presumption shall be made, notwithstanding any defect in the warrant or order in pursuance of which the house, room or place was entered under section 6, if the Court considers the defect not to be a material one.]

8. On conviction of any person for opening, keeping or using a common gaming-house, ⁵⁴* * * or gaming therein, or being present therein for the purpose of gaming, the convicting Magistrate may order all the instruments of gaming found therein or on the persons of those who were found therein, to be forthwith destroyed ⁵⁵[or forfeited],

On conviction for keeping or gaming in common gaming house, Instruments of gaming may be destroyed.

and may also order all or any of the securities for money and other articles seized, not being instruments of gaming, to be sold and the proceeds thereof, with all moneys seized therein, to be forfeited; or, in his discretion, may order any part of such proceeds and other moneys to be paid to any person appearing to be entitled thereto.

9. It shall not be necessary, in order to convict a person of any offence against any of the provisions of sections 4 and 5, to prove that any person found ⁵⁶[gaming] was playing for any money, wager or stake.

Proof of playing for money not required for conviction.

⁵⁷[10. Any person who has been concerned in gaming contrary to this Act, and who is examined as a witness before a Magistrate in the trial of any person for a breach of any of the provisions of this Act relating to gaming, and who, upon such examination, makes in the opinion of the Magistrate true and faithful discovery to the best of his knowledge of all things as to which he is so examined, shall thereupon receive from the said Magistrate a certificate in writing to that effect and shall be freed from all prosecutions under this Act for anything done before that time in respect of such gaming.]

Indemnification of certion witnesses.

11. [Payment of portion of fine to informer-Deleted by Guj, 32 of 1963, s. 3.]

12. A Police Officer may apprehend ⁵⁸[and search] without warrant—

(a) any person found ⁵⁹[gaming] ⁶⁰[or reasonably suspected to be gaming] in any public street, ⁶¹[through fare, or in any place to which the public have or are permitted to have access] ⁶²[or in any race-course];

(b) any person setting any birds or animals to fight in any public street, ⁶¹[or thoroughfare, or in any place to which the public have or are permitted to have access];

(c) any person there present aiding and abetting such public fighting of birds and animals.

Any such person shall, on conviction, be ⁶³[punished both with fine] which may extend to ⁶⁴[three hundred rupees], ⁶⁶[and with imprisonment] which may extend to ⁶⁶[three months] ⁶⁷[and where such gaming consists or wagering or betting or of any such transaction as is referred to in the definition of gaming given in section 3, any such person so found gaming shall, on conviction, be ⁶⁸[punished in the manner] and to the extent referred to in section 4, and all moneys found with such person shall be forfeited.]

And such Police-officer may seize all birds and animals and ⁶⁹[things reasonably suspected to be instruments of gaming] found in such public street ⁷⁰[through fare], ⁷¹[place or race-course], or on ⁷²[or about] the person of those whom he shall so arrest, and the Magistrate may, on conviction of the offender, order such instruments to be forthwith destroyed, and such birds and animals to be sold and the proceeds forfeited. ⁷³[When any thing has been found on or about any person and a court is satisfied that the Police-Officer had reasonable grounds for suspecting that such thing was an instrument of gaming, such, circumstance shall, until the contrary is proved, be evidence that such thing was an instrument of gaming and that the person on or about whom the thing was found was present for the purpose of gaming.]

⁷⁴[12A. A Police-officer may apprehend without warrant any person who prints, publishes, sells, distributes or in any manner circulates any news-paper, news-sheet or other document or any news or information with the intention of aiding or facilitating gaming.

Any such person shall, on conviction, be punishable in the manner and to the extent referred to in section 4.

And any police officer may enter and search any place for the purpose of seizing, and may seize all things reasonably suspected to be used or to be intended to be used, for the purpose of committing an offence under this section.]

13. Nothing in this Act shall be held to apply to any game of mere skill wherever played.

⁷⁵[14. The Gambling Act, 1305-F, the Public Gambling Act, 1867 in its extension to the Vidarbha region of the State of Bombay, the Bombay Prevention of Gambling Act, 1887 as applied to the Saurashtra area by the State of Saurashtra (Application of Central and Bombay Acts) Ordinance, 1948 and the Bombay Prevention of Gambling Act, 1887 as applied to the Kutch area by the Kutch (Application of Laws) Order, 1949 are hereby repealed :

Hyd. II of 1305. F. III of 1867. Bom. IV of 1887. Sau. Ord. XXV of 1948.

Provided that such repeal shall not affect -

- (a) the previous operation of the Acts so repealed, or
- (b) any right, privilege, obligation or liability acquired, accrued or incurred under any Act so repealed, or
- (c) any penalty, forfeiture or punishment incurred in respect of any offence

Power to arrest without warrant for gaming and setting birds and animals to fight in public streets.

Seizure and destruction of instruments found.

Power to arrest without warrant for printing, publishing or distributing any news or information.

Saving games of mere skill.

Repeal and savings.

committed against any of the provisions of the Acts so repealed, or

(d) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid;

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if the Bombay Prevention of Gambling (Extension and Amendment) Act, 1959 has not been passed :

Provided further that, subject to the preceding proviso, anything done or any action taken (including authorisations made, powers conferred, orders given and indemnity granted) by or under the provisions of the Acts so repealed shall, in so far as it is not inconsistent with any provision of this Act, be deemed to be done or taken under the corresponding provisions of this Act and shall until altered, repealed or amended by anything done or any action taken under this Act, continue in force accordingly.]

SCHEDULE

(ENACTMENTS REPEALED.)

Repealed by Act XVI of 1895.

¹ For Statement of Objects and Reasons see Bombay Government Gazette, 1887, Pt. IV p. 12; for Report of the select Committee, see [ibid.](#), p. 239, and for Proceedings in Council, see [ibid.](#), p. 215 and 244.

⁺ This Act was extended to and by such extension shall be in force in that part of the State of Bombay to which immediately before the commencement of Bom. 14 of 1959 it did not extend (Vide s. 2 of Bom. 14 of 1959).

^{*} This Act was re-enacted by Bom. 37 of 1947, s. 2.

^{**} This Act has been re-enacted and the amendments made by section 9 and Schedule E of the said Act has been continued in force by Bom. 52 of 1947, s. 2.

² This word was substituted for the word " Presidency" by Bom. 14 of 1959, s. 3 (a).

³ This portion was substituted for the last two paras, by Bom. 14 of 1959, s. 3(b).

⁴ These words were substituted for the words "State of Bombay" by the Gujarat Adaptation of Laws (State and Concurrent Subjects) Order, 1960.

⁵ This definition was substituted by Bom. 5 of 1922, s. 2.

⁶ *Infra.*

⁷ Clause (6) was substituted for the original clause by Bom. 3 of 1931, s. 2.

⁸ These words were inserted by Bom. 12 of 1934, s.2.

⁹ These words were inserted by Bom. 1 of 1936, s. 2(1).

¹⁰ This definition was inserted by s. 1 of the Act to amend the Bombay Prevention of Gambling Act, 1890. (Bom. 1 of 1890).

¹¹ The words "or intended to be used" were inserted by Bom. 1 of the 1936, s. (2) (i),

¹² These words were added by Bom. 6 of 1919, s. 2.

¹³ The word "and" was omitted by Bom. 1 of 1936, s. 2(2) (ii).

¹⁴ This words were added by bom.1 of 1936,s,2 (2) (iii)

¹⁵ This portion was substituted for the original by Bom. 14 of 1959, s. 3(c).

¹⁶ This word was inserted by Guj. 16 of 1972, s. 2(a).

¹⁷ Item (f) was substituted by Guj. 20 of 1990, s. 2.

^{18A} These word were substituted, by Guj. 20 of 1990, s.3 (2).

¹⁸Section 3A was inserted, by 16 of 1972, s. 2(a).

¹⁹ These words were substituted by Guj. 20 of 1990, s.3(1).

²⁰ Section 4 was renumbered as Section4(1) by Guj.20 of 1990,s.4.

²¹ These words were substituted by Bom. 2 of 1941, s.3 read with Bom. 37 of 1947, s. 2.

²² This portion was substituted by Bom. 37 of 1947, s.3.

²³ These words were substituted by Guj. 20 of 1990, s 4(1).

²⁴ These words were substituted, by Guj. 20 of 1990, s. 4(2) (a).

²⁵ These words were substituted, by Guj. 20 of 1990, s. 4(2)(b).

²⁶ These words were substituted, by Guj. 20 of 1990, s. 4(2)(c).

²⁷ Sub-section (2) was inserted, by Guj. 20 of 1990, s. 4(3).

²⁸ This paragraph was substituted by Bom. 6 of 1919, s. 3.

²⁹ This portion was substituted by Bom. 37 of 1947, s. 4.

³⁰ These words were substituted, by Bom. 37 of 1947, s. 5(1).

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- ³¹ These words were substituted, by Bom. 37 of 1947, s. 5(2)(a).
- ³² These words were substituted, by Bom. 37 of 1947, s. 5(2)(b).
- ³³ These words were substituted by Guj 20 of 1990, s 5(2) (c)
- ³⁴ These words "or playing" were repealed by Bom 6 of 1919, s 3
- ³⁵ These words were substituted for the words "be made to appear" by Bom 1 of 1936, s 4(3)
- ³⁶ Section 5A was inserted by Guj 16 of 1972, s 4
- ³⁷ These words were substituted by Guj 20 of 1990, s 5
- ³⁸ Section 6 was substituted for the original by Bom 1 of 1936, s 5
- ³⁹ Section 6 was renumbered as Sub-section (1) of that section by GUI 32 of 1964, s 2(1)
- ⁴⁰ Clauses (ia) and (ib) were inserted by Guj 4 of 2003, s 2.
- ⁴¹ These words were substituted for the words "in the greater Bombay" by Bom 56 of 1959, s 3,Sch.
- ⁴² These words " Sergeant or" were deleted by Bom 14 of 1959, s 3(d)
- ⁴³These words were substituted by Guj 20 of 1990, s 7(1)
- ⁴⁴ These words were substituted for the words "by a Magistrate of the First Class or" by Bom 60 of 1954, s 82
- ⁴⁵ These words were substituted for the portion beginning with the words "a District Superintendent of police" and ending with the words "in this behalf by Guj 32 of 1964, s 2(1)(a)
- ⁴⁶This word was inserted by Bom 14 of 1959, s 3(d)
- ⁴⁷ This clause was inserted by Bom. 14 of 1959, s. 3(d)
- ⁴⁸ These words were substituted by Guj. 20 of 1990, s. 7(2).
- ⁴⁹The words "upon any complaint made before him on oath and" were deleted by Bom. 14 of 1959.
- ⁵⁰ Sub-section (2) was added by Guj. 32 of 1964,s. 2 (2).
- ⁵¹ Section 6-A was inserted by Bom. 14 of 1959, s. 3 (e)
- ⁵²Section 7 was substituted for the original section by Bom. 1 of 1936, s. 6.
- ⁵³This proviso was added by Bom. 14 of 1959, s. 3 (f).
- ⁵⁴The words "or playing" were repealed by Bom. 6 of 1919, s. 5.
- ⁵⁵ The words "or forfeited" were added by Bom. 1 of 1936, s. 7.
- ⁵⁶ This word was substituted for the words "playing at any game" by Bom. 6 of 1919, s. 6.
- ⁵⁷This section was substituted for the original by Bom. 14 of 1959, s. 3(g).
- ⁵⁸The words "and search " were inserted by Bom. 1 of 1936, 8. 9(1).
- ⁵⁹This word was substituted for the words "playing for money or other valuable thing with cards, dice, counters or other instruments of gaming used in playing any game, not being a game of mere skill" by Bom. 6 of 1919, s. 7.
- ⁶⁰ The words "or reasonably suspected to gaming" were inserted by Bom. 1 of 1936, a. 9(2).
- ⁶¹ These words were substituted for the words "place or thoroughfare" by Schedule I Part II Serial No. 14 of the Bombay Repealing and Amending Act, 1910 (Bom. 1 of 1910).
- ⁶² These words were added by Bom. 5 of 1922, s. 4.
- ⁶³These words were substituted by Guj. 20 of 1990, s.8(1).
- ⁶⁴The words "three hundred rupees" were substituted for the words "fifty rupees" by Bom 1 of 1936, s. 9 (4).
- ⁶⁵These words were substituted for the words "or with imprisonment" by Guj. 16 of 1972, s. 5.
- ⁶⁶The words "three months" were substituted for the words "one month" by Bom. 1 of 1936, s. 9(5).
- ⁶⁷These words were added by Bom. 5 of 1922, s. 4.
- ⁶⁸ These words were substituted by Guj. 20 of 1990, s.8(2).
- ⁶⁹These words were substituted for the words "instruments of gaming" by Bom. 1 of 1936 s. 9 (6).
- ⁷⁰ These words were substituted for the words "place or throughfare" by Schedule I Part II,Serial No. 14 of the Bombay Repealing and Amending Act, 1910(Bom. 1 of 1910).
- ⁷¹ These words were substituted for the words "or place" by Bom. 5 of 1922, s, 4.
- ⁷²These words were inserted by, Bom. 1 of 1936, s. 9 (6).
- ⁷³This paragraph was added by, Bom. 1 of 1936, s. 9, (7).
- ⁷⁴ Section 12-A was inserted by Bom. 1 of 1936, s. 10.
- ⁷⁵Section 14 was added by Bom. 14 of 1959, s. 3(h), and shall stand unmodified by the Gujarat Adaptation of Laws (State and Concurrent Subjects) Order, 1960.